

for concessional rates of duty on capital goods on the grounds that such concessions are extended by other countries to foreign investors. They have been informed that no preferential exemption can be given to them in this regard.

(b) Government have already initiated number of policy measures such as de-licensing, liberalisation of technology imports, and import of capital goods, raw materials and components to increase the competitiveness of the Indian industries.

(c) and (d) In view of (a) above, do not arise.

#### **Grants under UNCTDC programme**

850. SHRI PRABHAKAR B. KORE:  
PROF. I. G. SANADI;

Will the Minister of FINANCE be pleased to state:

(a) whether UN has been providing grants with matching funds under UNCTDC Programme to India and if so, what are the details thereof for the past three years;

(b) the total amount of these funds that have been received and the amount out of it that has been actually spent, indicating the manner in which these were utilised and also the reasons for non-utilisation; and

(c) whether Government propose to utilise these funds through several well-established NGOs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) No, Sir.

(b) and (c) Question does not arise.

#### **Bank of credit and commerce international, Bombay**

851. KUMARI CHANDRIKA P. KENIA: Will the Minister of FINANCE be pleased to state:

(a) whether any agreement between the Reserve Bank of India and B.C.C.I.

(Overseas) Limited regarding settlement of the controversy in the Bank has recently been signed since the Bank of England stepped into it to take over its operation;

(b) if so, what are the details thereof; and

(c) the time by when the Bombay Branch of the bank is likely to be opened under a new licence from the Reserve Bank of India?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Reserve Bank of India (RBI) has entered into an agreement with the Joint Official Liquidators (JOLs), appointed by the Court of Cayman Islands, for the disposal of the Bombay branch of B.C.C.I. (Overseas) Limited.

(b) and (c) The agreement *inter-alia* provides for the sale of specified assets and liabilities of the Bombay branch to a buyer to be approved by the Reserve Bank of India. The JOLs are to identify the buyer acceptable to RBI within 3 months of their getting access to the records of the Bombay branch. Besides providing for the buyer to meet 100 per cent dues of the depositors and other creditors, the agreement provides for taking over of the liabilities with respect to the staff of B.C.C.I. (Overseas) Ltd. Bombay;

Since the proceedings in respect of writ petition filed by the RBI for liquidation of the Bombay branch are pending, and arrangement for the sale of the branch will be subject to the approval of the Bombay High Court.

#### **Leak in opium exports to us**

852. SHRI V. NARAYANASAMY:  
SHRI KAPIL VERMA:  
SHRIMATI SATYA BAHIN:  
SHRIMATI VEENA VERMA:  
SHRI DHULESHWAR MEENA:

Will the Minister of FINANCE be pleased to state: